

369 *Union Duties of* **VAISAKHA 13, 1936 (SAKA)** *Amndt. Bill. Union 370*
Excise (Dist) Amndi. Bill *Duties of Excise (Electricity)*
Additional Duties of Excise *Dist. Amndt. Bill & Estate*
(Goods of Sp. Imp.) *Duty (Dist.) Amndt. Bill*

Plan outlay. So, when this is the case, what is it that you have to complain against the Government of India? (*Interruptions*). I will try to be helpful to you. (*Interruptions*). The per capita Central assistance to Jammu & Kashmir in 1983-84 is Rs. 509 which is the fifth highest in the entire country. So, any State Government might have any grievance against the Government of India, but certainly not Jammu and Kashmir.

SHRI ABDUL RASHID KABULI : Because he has raised one issue, I want to clarify.

SHRI S.M. KRISHNA : I am not yielding, Sir.

MR. DEPUTY-SPEAKER : He is not yielding to you. If you don't agree with whatever the Minister says, you can write to him. If the Minister is not yielding, you cannot ask. That is the point.

(*Interruptions*)

SHRI ABDUL RASHID KABULI : He says I am not giving correct facts. It is an unfortunate thing when he accuses me on this. He should allow me to speak. (*Interruptions*). Let him tell me why I am not correct, why my figures are not correct.

MR. DEPUTY-SPEAKER : He is not yielding. If you don't agree with him, write to him.

SHRI S.M. KRISHNA : He talks about tourism. Tourism is a State subject. He talks about apples and fruits, which again is a State subject.

SHRI ABDUL RASHID KABULI : I said that the Centre also should help us. You are not helping us in tourism and other things. We want money for the development of these projects. I said about electricity. There are many projects in that. We can produce 10,000 MW from our rivers. The question is only that you should help us.

SHRI S.M. KRISHNA : Sir, the Government of India is always ready to go to the help of any State which is in need of help.

The other Members also have raised certain points which will be covered by the Eighth Finance Commission's recommendations and also the broader question of Centre-State relationship should be looked into thoroughly by the Commission which has been appointed by the Government of India.

Sir, with these words, I commend all the Bills for consideration.

UNION DUTIES OF EXCISE
(DISTRIBUTION)
AMENDMENT
BILL

MR. DEPUTY-SPEAKER : I shall now put the motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill to the vote of the House.

The question is :

“That the Bill to amend the Union Duties of Excise (Distribution) Act, 1979, be taken into consideration.”

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

“That clause 1, the Enacting Formula and the Title stand part of the Bill.”

The motion was adopted

Clause 1, the Enacting Formula and the Title were added to the Bill

MR. DEPUTY-SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

“That the Bill be passed.”

371 *Union Duties of
Excise (Dist.) Amndt. Bill
Additional Duties of Excise
(Goods of Sp. Imp.)*

MAY 3, 1984

*Amndt. Bill, Union 372
Duties of Excise (Electricity)
Dist. Amndt Bill & Estate
Duty (Dist.) Amndt. Bill*

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, be taken into consideration."

The motion was adopted

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

UNION DUTIES OF EXCISE
(ELECTRICITY) DISTRIBUTION
(AMENDMENT) BILL.

MR. DEPUTY SPEAKER : The question is :

"That the Bill to amend the Union Duties of Excise (Electricity) Distribution Act, 1980, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

ESTATE DUTY (DISTRIBUTION) AMENDMENT BILL

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 were added to the Bill.